

**VIDHAN SABHA SACHIVALAYA**

**UTTAR PRADESH**

(Sansadeeya Anubhag)

No. : 1070/V.S./Sansadeeya/10(San)/2017

Lucknow, Dated, Sept. 14, 2018

**NOTIFICATION**

**MISCELLANEOUS**

Whereas the first report of the Rules Committee (2017-18) of Uttar Pradesh Seventeenth Legislative Assembly was presented before the House during the sitting dated August 29, 2018 of the Legislative Assembly as per requirement of rule 251(a) of the Rules of Procedure and Conduct of Business of the U.P. Legislative Assembly, 1958. The said report contains recommendations made by the Rules Committee in rule 269(H) of the said Rules, wherein lies the provision to receive notice for amendment in the report by any member and a decision to be taken by the Committee therein. Relaxing the requirements of said fourteen days have been deemed to be accepted by the House on 29<sup>th</sup> August, 2018.

Therefore, after rule 269(T) of the Rules of Procedure and Conduct of Business of the U.P. Legislative Assembly, 1958 the heading 'S' and new rules 269-u, 269-v, 269-w there-under and proviso are hereby notified for general information :--

**(S) Parliamentary Monitoring Committee**

**269-u, Constitution of the Committee :**

There shall be a "Parliamentary Monitoring Committee" wherein shall be at least nineteen members (Members of Legislative Assembly) including the Hon'ble Speaker, Legislative Assembly, and the Speaker, Legislative Assembly shall be the ex-officio Chairman of the Committee. If the Chairman by any reason is unable to act as Chairman of the Committee, the Deputy Speaker shall act as the Chairman of that sitting. If both of them by any reason are unable to preside, the Chairman shall nominate any member from amongst the members of the Committee as the Chairman of that sitting.

**269-v, Functions of the Committee :**

- 1- In regards to similar notices presented to the House under rule 301, rule 51 of the Rules of Procedure and Conduct of Business of the U.P. Legislative Assembly, 1958 and by the approval of Hon'ble Speaker, if the Hon'ble Member is not satisfied with the answer given by the government in the House, or if the answer is not based on facts or if the government fails to give the answer then such questions shall be referred to the "Parliamentary Monitoring Committee".

- 2- Matters relating to violation of protocol of Hon'ble members shall also be taken up for the consideration of the Committee by the permission of the Chairman.
- 3- Direction no.-167 of the Directives of Uttar Pradesh Legislative Assembly shall be held as a part of these rules.
- 4- Matters referred to Parliamentary Monitoring Committee by the Hon'ble Members shall be sent by the Vidhan Sabha Sachivalaya to the concerning Secretary/Principal Secretary/Additional Chief Secretary for elaborate note. The concerning department of the government shall within a week furnish the elaborate note to the Committee, for its consideration. The committee shall hold the power to take evidence of the concerning Secretary/Principal Secretary/Addl. Chief Secretary.
- 5- After making deliberations in the light of elaborative note, the Committee shall present its recommendation/report in the House.

**269-w, Report of the Committee :**

The Committee shall present its report pertaining to matters referred to it from time to time by the Speaker of Legislative Assembly.

**Amendments in Rule 269.**

Insertion of '(S)' in rule 269 in Rules of Procedure and Conduct of Business of the U.P. Legislative Assembly. "Provided that no minister shall be appointed as member of the committee, and if any member of the Committee is appointed as minister he shall cease to be the member of the Committee from the date of such appointment".

By order,

**Pradeep Kumar Dubey,**  
*Principal Secretary,*